

# CENTRAL RESEARCH INSTITUTE, KASAULI (BIO-MEDICAL ENGINEER) RECRUITMENT RULES, 1990

CONTENTS

- 1. Short title and commencement
- 2. Number of posts, classification and scale of pay
- 3. Method of recruitment, age limit, qualification etc
- 4. Disqualification
- 5. Power to relax
- 6. <u>Saving</u>

## SCHEDULE 1 :- SCHEDULE

## CENTRAL RESEARCH INSTITUTE, KASAULI (BIO-MEDICAL ENGINEER) RECRUITMENT RULES, 1990

In exercise of the powers conferred by the proviso to Art.309 of the Constitution, and in supersession of the Central Research Institute, Kasauli (Bio-Medical/Chemical Engineer) Recruitment Rules, 1977 except as respect things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Bio-Medical Engineer, in the Central Research Institute, Kasuali, namely:-

#### 1. Short title and commencement :-

(1) These rules may be called the Central Research Institute, Kasauli (Bio-Medical Engineer) Recruitment Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

#### 2. Number of posts, classification and scale of pay :-

The number of the said posts, its classification and the scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these rules.

#### 3. Method of recruitment, age limit, qualification etc :-

The method of recruitment, age limit, qualification and other matters relating to the said post shall be as specified in columns 5 to 14 of the said Schedule.

### 4. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

### 5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

## 6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concession required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

#### <u>SCHEDULE 1</u> SCHEDULE

Name of	No. of	Classification	Scale of	Whether	Age limit	Whether
post	posts		рау	selection	for direct	benefit of
				post or	recruit	added
				non-se	ment	years of
				lection		service
				post.		admissible
						under
						rules 30 of
						the CCS
						(Pension
						Rules,

1	2	3	4	5	6	7
- Bio- Me-	*	General	Rs.	Not	Not exceed	No
dical en	(1990)	Central	3000-	applicable.	ing 40 years	
gineer.	Sub	Service	100-		(Relaxa-ble	
	ject to	Group 'A'	3500-		for Govern	
	varia	Gazetted.	125-		ment Ser	
	tion		4500.		vants upto 5	
	depen				years in	
	dent on				accordance	
	work-				with the ins	
	load.				tructions or	
					orders is	
					sued by the	
					Central Go	
					vernment	
					from time to	
					time.	
					Note : The	
					crucial date	
					for determi	
					ning the age	
					limit shall be	
					the closing	
					date for	
					receipt of	
					applications	
					from can	
					didates in	
					India, (other	
					than those in	
					the Anda	
					man Nicobar	
					Islands and	
					Laksha-	
					dweep.	

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